

# NHRC seeks state's report on displacement in Sundargarh



In his petition, rights activist Radhakanta Tripathy informed the commission that Jitbahan Kandeiburu and more than 200 other residents under Tikayatpali police limits in Sundargarh were displaced due to the Rukuda Dam Project

Tripathy suggested that the state should constitute a high power committee to assess the ground realities in each area and make recommendations accordingly

The displaced victims were deprived of their entitlements and legitimate rights under the provisions of Sections 4 and 5 of the Forest Rights Act, 2006, and rules framed under it, Tripathy stated

The petitioner further said the inhabitants of Bandhabhuin village and others have lost more than 30 acres of FRA land besides their revenue land due to the construction of the dam project. He even annexed copies of Records of Rights and land pattas in favour of victims.

Although the state government has a policy of rehabilitation and resettlement with specific provisions, victims like Jitbahan are yet to get the benefits, Tripathy added.

He suggested that the state should constitute a high power committee to assess the ground realities in each area and make recommendations for solutions with assured implementation of the recommendations in a time-bound manner.

A fresh survey of access to justice (both social and legal) is also required, Tripathy contended.

He requested the NHRC to investigate the issue in detail by a team of officials with regard to the issues, seek updated comprehensive reports from the chief secretary, and the Sundargarh district collector to ensure proper compensation and benefits of rehabilitation and resettlement, social welfare schemes, and protection from wildlife and police threats in a true democratic and humanitarian spirit.

The NHRC observed that despite directions, the authorities have not submitted any report so far and forwarded the proceedings to the state chief secretary for ensuring compliance with the commission's directions by the authorities concerned.

## AGENCIES

**Bhubaneswar, April 17:** The National Human Rights Commission (NHRC) has sought an action-taken report (ATR) within four weeks from the Principal Secretary of the Water Resources department and the Sundargarh administration in over the alleged lack of rehabilitation measures for villagers displaced due to the construction of Rukuda dam in the tribal-dominated district.

"In case of failure to furnish the ATR, the rights body would be constrained to invoke its coercive power under Section 13 of the PHR Act, 1993, calling for the personal appearance of the authority concerned before the commission," it said, while hearing a petition filed by rights activist Radhakanta Tripathy April 15. In his petition, Tripathy in-

formed the commission that Jitbahan Kandeiburu and more than 200 other residents under Tikayatpali police limits in Sundargarh were displaced due to the Rukuda Dam Project.

"The state government forcefully displaced them without any rehabilitation benefits. Jitbahan's son died from snakebite as the family was shelterless and staying in a nearby jungle," the rights activist said.

Tripathy said Jitbahan was implicated in a false case as he protested against the displacement without rehabilitation. Jitbahan was put behind bars and subsequently died.

The displaced victims are deprived of their entitlements and legitimate rights under the provisions of Sections 4 and 5 of the Forest Rights Act, 2006, and rules framed thereunder, Tripathy stated.

**NHRC flags human rights concerns in Sandeshkhali, West Bengal**

NHRC, India in its spot enquiry report flagged human rights concerns in Sandeshkhali, West Bengal. The spot enquiry revealed several atrocities inflicted upon victims, which demonstrate, prima facie, that there was a violation of human rights due to negligence in the prevention of such violation or abatement thereof by the public servant. The Commission sent its spot enquiry report to the CS and DGP, West Bengal for submitting an Action Taken Report within eight weeks on each of the recommendations made.

## **Cusat to collaborate with South Korean varsity**

<https://www.thehindu.com/news/cities/Kochi/cusat-to-collaborate-with-south-korean-varsity/article68075839.ece>

The Cochin University of Science and Technology (Cusat) will collaborate with the Pohang University of Science and Technology (POSTECH), South Korea, on a project aimed at studying the impact of air pollution on human health.

The project was bagged under the Scheme for Promotion of Academic and Research Collaboration (SPARC), an initiative of the Ministry of Human Resource Development to improve the research ecosystem of higher educational institutions in the country by facilitating academic and research collaborations with noted foreign institutions through joint research projects.

Prof. Usha K. Aravind, School of Environmental Studies, Cusat, and Prof. Taiha Joo from POSTECH are the lead investigators, according to a communication.

Through diverse biophysical techniques, including in vitro experiments, the programme endeavours to uncover the fundamental mechanisms underlying the biological impacts of air pollutants on human health.

NHRC nod

Meanwhile, the National Human Rights Commission (NHRC) has given its approval to a research proposal submitted by Cusat on the issue of human rights in the realm of sports.

The project is titled 'A study on the mechanisms adopted by sports bodies to combat human rights abuse and an examination of the legal policy framework along with the status of implementation in Kerala'.

Dr. Ajith Mohan, Deputy Director and Head, Department of Physical Education, is the Principal Investigator. The NHRC has approved an assistance of ₹11.6 lakh for one year of research. The research team will conduct an in-depth analysis of the mechanisms employed by sports bodies to address human rights abuses, with specific focus on Kerala.

## NHRC lens on resettling over 200 villagers

<https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-lens-on-resettling-over-200-villagers/articleshow/109386229.cms>

Bhubaneswar: The National Human Rights Commission (NHRC) has asked the state govt to submit an action taken report on the lack of rehabilitation measures to resettle villagers displaced due to the construction of the Rukuda dam in Sundargarh district. The commission passed the order on Monday after hearing a petition filed by lawyer and human rights activist Radhakanta Tripathy.

The petitioner urged the NHRC for rehabilitation and settlement of one Jitbahan Kandeiburu and over 200 others from Tikayatpali area in Sundargarh district, who were allegedly displaced due to the Rukuda dam project. He alleged the Sundargarh administration and the water resources department had forcefully displaced the victims without adopting any proper rehabilitation process.

Chief minister Naveen Patnaik had inaugurated the project on July 25, 2018, to irrigate around 5,800 hectares of farmland. The estimated cost was Rs 300 crore. The dam's construction started in 1972.

We also published the following articles recently

Families displaced by Bisalpur dam awaiting rehabilitation for 25 years  
150 families displaced by Bisalpur dam 25 years ago await rehabilitation. Jaipur supplied since 2009. Workshop Colony residents facing eviction. Om Prakash fights for rehab land. Jha exploring options within legal framework.109385795

NHRC's inquiry at Sandeshkhali finds instances of atrocities on victims  
NHRC's inquiry into Sandeshkhali violence revealed human rights violations, recommended impartial investigation and action by authorities to address the atrocities and provide justice to the victims, including missing females and victims of sexual offences.109276959

Reeling under water crisis, women of village near Bisalpur dam to boycott polls  
Located 140-km from Jaipur, the Bisalpur dam is crucial for the city's water supply. Nearby Jaikmabad village faces a severe water crisis, leading to a threat of voting boycott unless the issue is resolved promptly.109385685

**NHRC takes note of four deaths in sewage treatment plant**

NHRC India took suo moto cognisance of a report that four persons, all aged about 20 years, died of suffocation after inhaling toxic gases while cleaning a private sewage treatment plant in a residential township in Virar area of Mumbai. Reportedly, the preliminary investigation has revealed that the workers, all of them residents of the Vasai area, had entered the sewage plant without any safety gear. The Commission has observed that if the report is true, then it amounts to a violation of human rights.

## NHRC अध्यक्ष न्यायमूर्ति अरुण मिश्रा ने 2047 तक समृद्ध भारत के लिए डॉ. बी.आर. अंबेडकर के आर्थिक सिद्धांतों का समर्थन किया

[https://insamachar.com/nhrc-chairman-justice-arun-mishra-for-a-prosperous-india-by-2047-dr-b-r-supported-ambedkars-economic-principles/#google\\_vignette](https://insamachar.com/nhrc-chairman-justice-arun-mishra-for-a-prosperous-india-by-2047-dr-b-r-supported-ambedkars-economic-principles/#google_vignette)

राष्ट्रीय मानव अधिकार आयोग (NHRC), भारत के अध्यक्ष न्यायमूर्ति अरुण मिश्रा ने कहा कि डॉ. बी.आर. अंबेडकर की आर्थिक नीति सिफारिशें, मुक्त बाजार सिद्धांत, वैश्वीकरण, उदारीकरण और निजीकरण आज के लिए अच्छे हैं। वह आज भारतीय लोक प्रशासन संस्थान, नई दिल्ली में “विकसित भारत @2047 को आकार देने के लिए डॉ. बी. आर. अंबेडकर का दृष्टिकोण और विरासत” विषय पर 16वां डॉ. अंबेडकर स्मृति व्याख्यान दे रहे थे।

एनएचआरसी अध्यक्ष ने कहा कि डॉ. अंबेडकर की विरासत भावी पीढ़ियों को 2047 तक अधिक समृद्ध और विकसित राष्ट्र के लिए आवश्यक अधिक न्यायपूर्ण और न्यायसंगत समाज की दिशा में काम करने के लिए प्रेरित करती है। जीडीपी वृद्धि का परिणाम विकास के संवैधानिक दृष्टिकोण के अनुरूप लोगों का जीवन गुणवत्तापूर्ण होना चाहिए। जीवन की गुणवत्ता में सुधार होना चाहिए, जिससे भौतिक कल्याण, बौद्धिक और आध्यात्मिक स्वतंत्रता और प्रगति सुनिश्चित हो सके।

न्यायमूर्ति मिश्रा ने कहा कि महर्षि अरबिंदो के प्रतिपादन के अनुसार भारत विश्व का नैतिक नेता बनेगा। उन्होंने कहा: “भारत के भाग्य का सूर्य उदय होगा और पूरे भारत को अपनी रोशनी से भर देगा और भारत, एशिया और पूरे विश्व को जगमग कर देगा।” उन्होंने कहा कि भारत अपनी संस्कृति, दर्शन और आपसी श्रद्धा के कारण दुनिया का सबसे सफल लोकतंत्र है। हम विकसित भारत की ओर बढ़ रहे हैं। आइए हम बिना देर किए अपना कर्तव्य निभाने का संकल्प लें और स्वयं के लिए कम और मानवता के लिए अधिक सोचें – “स्वस्मै स्वल्पं समाजाय सर्वस्व।”

एनएचआरसी अध्यक्ष ने कहा कि मुफ्त उपहारों के वितरण पर विचार किया जाना चाहिए कि क्या यह निर्देशक सिद्धांतों का समर्थन करता है या उनके उद्देश्यों को विफल करता है। गरीबों के लिए वितरणात्मक न्याय सहित अन्य उद्देश्यों के लिए आवश्यक सीमित धन संसाधनों को ध्यान में रखते हुए, यह विकास में बाधा उत्पन्न कर सकता है। लाभों का मनमाना वितरण नहीं किया जा सकता है और राज्य की उदारता और स्व-निर्मित दिवालियापन वैधानिक कर्तव्यों और नागरिक दायित्वों को पूरा करने के लिए कोई बचाव नहीं है।

इसी तरह, उन्होंने कहा कि भाग IV में उल्लिखित निदेशक सिद्धांत शासन में मौलिक हैं, जो सामूहिक हित के लिए किसी व्यक्ति के अधिकारों को कुछ हद तक कम कर देते हैं। बृहदारण्यक उपनिषदों का लक्ष्य सामूहिक भलाई और सार्वभौमिक मानव कल्याण भी है। इसमें कहा गया है, “ॐ सर्वे भवन्तु सुखिनः”

एनएचआरसी अध्यक्ष ने कहा कि डॉ. अंबेडकर ने ऋग्वेद की समानता की अवधारणा को आगे बढ़ाया, जो मानव अधिकारों के लिए मौलिक है। ऋग्वेद मानव अधिकारों की सार्वभौम घोषणा (यूडीएचआर) में परिभाषित समानता के दायरे से परे है। इसके बजाय यह हमारे सभी संकल्पों और कार्यों में एकता का आग्रह करता है।

समानी व आकृति: समाना हृदयानि वः।

समानमस्तु वो मनो यथा वः सुसहासति ॥

“आपके संकल्प, दिल और दिमाग में एकता हो; आप सभी में सहयोग के साथ जीने का संकल्प दृढ़ रहे।”

जस्टिस मिश्रा ने कहा कि दलित वर्ग को मुक्ति दिलाने के लिए आरक्षण एक बहुत ही प्रभावी उपकरण है। इसका लाभ, कुल मिलाकर, अभी तक सबसे जरूरतमंद और सबसे गरीब लोगों तक नहीं पहुंच पाया है। आरक्षण का लाभ निचले तबके तक पहुंचाना संभव नहीं हो सका है।

उन्होंने कहा कि एस.सी./एस.टी. की सूची में शामिल विभिन्न जातियों के बीच असमानता है। इसका लाभ उन जातियों (वर्गों) द्वारा हड़प लिया जा रहा है जो सामाजिक रूप से ऊपर हैं और सेवाओं में पर्याप्त प्रतिनिधित्व करते हैं। भूख लगने पर प्रत्येक व्यक्ति को रोटी देकर भोजन कराना चाहिए। फलों की पूरी टोकरी किसी एक को नहीं दी जा सकती। हमें सकारात्मक कार्रवाई के जरिए उन लोगों को आरक्षण का लाभ देना होगा जो अभी भी इससे वंचित हैं, ताकि विकसित भारत 2047 के लक्ष्य को हासिल किया जा सके।

डॉ. अम्बेडकर ने ओबीसी के लिए आरक्षण की मांग की। हालाँकि 1990 के दशक में मंडल आयोग के बाद ओबीसी के लिए आरक्षण लागू किया गया था, बाबासाहेब अम्बेडकर ने 1952 में काका कालेकर की सिफारिशों के रूप में उनके लिए मार्ग प्रशस्त किया।

न्यायमूर्ति मिश्रा ने कहा कि देश का भविष्य अगली पीढ़ी पर निर्भर करता है और बच्चों और किशोरों के अधिकारों को शोषण से विशेष रूप से संरक्षित किया जाना चाहिए। हाशिए के समुदायों, दलितों और युवाओं में मानव पूंजी की अपार संभावनाएं हैं। उन्हें स्वतंत्रता और सम्मान के साथ स्वस्थ रूप से विकसित होने के अवसर और सुविधाएं दी जानी चाहिए और नैतिक और भौतिक परित्याग के खिलाफ अधिकार होना चाहिए।

उन्होंने कहा कि दूर-दराज के इलाकों में शिक्षकों की कमी को देखते हुए एनएचआरसी ने हाल ही में शिक्षा के एक मिश्रित रूप की सिफारिश की है। हमारा दर्शन है “सा विद्या या विमुक्तये”।

एनएचआरसी अध्यक्ष ने कहा कि पेड़ों, नदियों, जल निकायों, वनस्पतियों और जीवों का संरक्षण करने और ग्लोबल वार्मिंग को रोकने और पर्यावरण संरक्षण के लिए अनुच्छेद 48 और 51 ए (जी) के तहत संवैधानिक कर्तव्य निभाने का समय आ गया है। ग्रीनहाउस गैसों को कम करने और सतत विकास लक्ष्यों को प्राप्त करने के लिए ऑटोमोबाइल उद्योग द्वारा एक चक्रीय अर्थव्यवस्था और रीसाइक्लिंग आवश्यक है।

एनएचआरसी अध्यक्ष ने कहा कि संवैधानिक जनादेश समान नागरिक संहिता बनाना है, जो महिलाओं के खिलाफ भेदभाव को खत्म करने के लिए आवश्यक है। कार्यस्थल पर महिलाओं को संरक्षा, सुरक्षा और सम्मान प्रदान किया जाना चाहिए। महिलाओं को सशक्त बनाने के लिए, हमें लिंग के आधार पर महिलाओं के खिलाफ सभी प्रकार के भेदभाव को खत्म करना होगा, खासकर शिक्षा, रोजगार, विरासत और संपत्ति के संबंध में। दुनिया भर में, महिलाओं के साथ नागरिक अधिकारों के मामले में भेदभाव किया जाता है और लैंगिक समानता के मापदंडों को स्पष्ट रूप से परिभाषित करके पुरुषों और महिलाओं को समान

बनाने के लिए एक मानक नागरिक संहिता की आवश्यकता है। महिलाओं को सामाजिक समानता, बेहतर स्थिति और आर्थिक विकास में भागीदारी का उपयोग करना चाहिए।

उन्होंने कहा कि देश में अभिव्यक्ति और जानकारी हासिल करने की स्वतंत्रता है। भारत में मीडिया ने लोगों को संवेदनशील बनाने और शासन के बारे में जानकारी प्रदान करने में केंद्रीय भूमिका निभाई है। मानव अधिकार संबंधी मुद्दों को उजागर करने और प्रकाश डालने में मीडिया का योगदान सबसे प्रभावशाली रहा है।

न्यायमूर्ति मिश्रा ने कहा कि एनएचआरसी संवैधानिक दृष्टिकोण को प्राप्त करने के लिए प्रतिबद्ध है और इसे आगे बढ़ाने के लिए, आयोग ने विभिन्न परामर्शी जारी की हैं –

ट्रक ड्राइवरो के संबंध में – उन्हें बीमा कवरेज, रुकने के स्थान, स्वास्थ्य जांच सुविधाएं, पर्याप्त पारिश्रमिक और उचित कार्य घंटे प्रदान करना।

सेप्टिक टैंकों की खतरनाक सफाई में शामिल श्रमिकों को सुरक्षा उपकरण उपलब्ध कराए जाने चाहिए और मशीनीकृत सफाई की व्यवस्था की जानी चाहिए।

नेत्र संबंधी आघात की रोकथाम के लिए, पीड़ितों के लिए पुनर्वास केंद्र, श्रमिकों के लिए व्यक्तिगत बीमा कवरेज प्रदान करने के लिए खतरनाक उद्योग, चीनी पटाखों, नुकीले खेलौनों और रसायनों और आंखों को नुकसान पहुंचाने की क्षमता वाले अल्कलॉइड पर प्रतिबंध की सिफारिश की गई है।

97 कानूनों में संशोधन, जो हैनसेन रोग से पीड़ित व्यक्ति के लिए भेदभावपूर्ण हैं।

कैदियों द्वारा खुद को नुकसान पहुंचाने से रोकने के लिए, बाथरूम में कोई भी बंधन वाली वस्तु नहीं होनी चाहिए और उनके मानसिक स्वास्थ्य का ख्याल रखना चाहिए।

सीसैम- बच्चों को ऑनलाइन यौन शोषण से बचाने के लिए एक परामर्शी में आपत्तिजनक सामग्री को हटाने के लिए बिचौलियों की जिम्मेदारी और अन्य दिशानिर्देश जारी किए गए हैं।

देश के सभी मानसिक अस्पतालों की निगरानी और मानसिक मुद्दों को सुनिश्चित करना।



## **Restrict Bengal Minister's movements on polling day: Nisith Pramanik urges EC**

<https://newsroomodisha.com/restrict-bengal-ministers-movements-on-polling-day-nisith-pramanik-urges-ec/>

Kolkata: Union Minister of State for Home Affairs and BJP's sitting MP from Cooch Behar, Nisith Pramanik, on Wednesday, appealed to the Election Commission (EC) to restrict the movement of West Bengal Minister in charge of North Bengal Development Udayan Guha on Friday when the constituency goes to polls in the first phase.

Besides being the state minister, Guha is also a heavyweight party legislator from the Dinhata Assembly constituency, one of the seven under Cooch Behar Lok Sabha.

Sources in the Chief Electoral Officer (CEO) said that in his application to the Commission, Pramanik has claimed that Guha had been instrumental in orchestrating an attack on him twice even after the model code of conduct came into force.

In his application, Pramanik has also claimed that Guha's name featured in the report of the National Human Rights Commission (NHRC) on the post-poll violence in West Bengal after the 2021 Assembly elections.

Claiming that Guha had been ill-famous for spreading hate messages, Parmanik has requested the commission to ensure that Guha is unable to step out of his locality on polling day.

Last month, a video went viral where both Guha and Pramanik were seen dashing against each other during a scuffle between the BJP and Trinamool Congress supporters.

The incident took place when Pramanik's convoy was passing through an area, where Trinamool Congress supporters had assembled to celebrate Guha's birthday. A scuffle broke out between the two groups and in an attempt to disperse the angry supporters of both sides, Dhiman Mitra, the local sub-divisional police officer also sustained injuries

## 2013 Custodial Death Case: SC Seeks Haryana Govt's Response

<https://www.etvbharat.com/en/!bharat/2013-custodial-death-case-sc-seeks-haryana-government-response-enn24041704561>

A bench of justices Sudhanshu Dhulia and PB Varale has issued notice to the Haryana government and the state's director general of police on the plea filed by Anand Rai Kaushik, the brother of the deceased.

New Delhi: The Supreme Court has agreed to examine a plea seeking a criminal case against police officials in connection with a 2013 custodial death in Faridabad, Haryana.

Anand Rai Kaushik moved the apex court through advocate Rahul Gupta. Kaushik has challenged the order passed by the Punjab and Haryana High Court in November last year. In an order passed on April 15, 2024, a bench comprising justices Sudhanshu Dhulia and PB Varale said issue notice returnable on July 26, 2024. The bench has sought response from the state government and director general of police. Rai claimed that his brother, Satender Kaushik, died in the custody of the NIT police station in Faridabad on July 25, 2013.

The petitioner has contended that without any FIR, his brother was taken into custody by police on the complaint of a hotel manager over alleged non-payment of bill. The police have claimed that the victim died after hanging himself from a window of a toilet in the police station.

The high court did not entertain Rai's plea for registration of a criminal case and transfer of investigation to either the CBI or any other probe agency.

The plea, filed in the apex court, contended that the high court erred on facts as well as law in dismissing the petition under Section 482 of the Code of Criminal procedure for directing investigation in the matter when admittedly it was a custodial death.

It said the high court ought to have seen that the death had taken place in police custody and a proper investigation was not conducted.

The high court, in its order, had noted that on March 11, 2015, an order was passed by a co-ordinate bench after perusing the judicial enquiry report, all the relevant daily diary reports of the police station and the postmortem report prepared by a board of doctors. The high court had noted that it was apparent that there was no foul play in the present case.

The high court had observed that the co-ordinate bench had taken a lenient view and directed for payment of compensation as the death had occurred in police custody.

However, the petitioner declined to accept the compensation amount from the District Legal Service Authority, Faridabad, and also from the National Human Rights Commission.

## **Odisha: NHRC seeks ATR on forcible displacement of villagers**

<https://www.orissapost.com/odisha-nhrc-seeks-atr-on-forcible-displacement-of-villagers/>

Kendrapara: National Human Rights Commission (NHRC) has sought an action taken report (ATR) from the Principal Secretary of the Department of Water Resources of the Odisha government and the Sundergarh district administration regarding the lack of rehabilitation measures for villagers displaced due to the construction of Rukuda Dam in Sundargarh district.

The NHRC has requested the ATR within a period of four weeks, failing this, the Commission would be constrained to invoke its coercive power under Section 13 of the PHR Act, 1993, calling for the personal appearance of the concerned authority before the Commission.

Acting on a petition filed by Human Rights Activist Radhakanta Tripathy, the NHRC passed the order on April 15. Tripathy, in his petition, stated that Jitbahan Kandeiburu and more than 200 other residents under the Tikayatpali police limit of Sundergarh were allegedly displaced due to the Rukuda Dam Project. The Odisha government forcefully displaced them without any rehabilitation.

The son of victim Jitbahan Kandeiburu died from a snake bite as the family was shelterless and staying in a nearby jungle. His father was implicated in a false case due to his protest against the displacement without rehabilitation. Jitbahan was put behind bars and subsequently died.

The displaced victims are deprived of their entitlements and legitimate rights under the provisions of Section 4 and Section 5 of the Forest Rights Act, 2006, and rules framed thereunder, Tripathy stated.

The petitioner further said the inhabitants of Bandhabhuin village and others have lost more than 30 acres of FRA Land besides their revenue land due to the construction of the dam project. He even annexed copies of Records of Rights and Land Patta in favour of victims.

It is being averred that although the Government of Odisha has a policy of Rehabilitation and Resettlement with specific provisions, victims like Jitbahan Kandeiburu are yet to be rehabilitated, Tripathy added.

He suggested that the State should constitute a High Power Committee to assess the ground realities in each area and make recommendations for solutions with assured implementation of the recommendations in a time-bound manner.

A fresh survey of access to justice (both social and legal) is also required, Tripathy contended.

He requested the NHRC to investigate the case in detail by a team of officials with regard to the mentioned issues, seek updated comprehensive reports from the Odisha Chief Secretary, and the Sundargarh District Collector to ensure proper compensation and benefits of rehabilitation and resettlement, social welfare schemes, and protection from wildlife and police threats in a true democratic and humanitarian spirit.

The NHRC observed that despite directions, the authorities have not submitted any report to date and forwarded the proceedings to the state Chief Secretary for ensuring compliance with the Commission's directions by the concerned authorities.

## **[NHRC's Online Internship on Human Rights Advocacy, Details Here](https://kashmirlife.net/nhrccs-online-internship-on-human-rights-advocacy-details-here-350931/)**

<https://kashmirlife.net/nhrccs-online-internship-on-human-rights-advocacy-details-here-350931/>

SRINAGAR: The National Human Rights Commission (NHRC) is offering an online internship for university students focusing on the need for the protection and promotion of human rights.

Students studying in the third year and onwards of any integrated 5-year PG course or students in the third/final year of a graduation course in any stream are eligible to apply.

The internship will span two weeks, starting on 29th April and concluding on 10th May 2024.

A minimum of sixty percent marks in class 12th and subsequent years is required. Additionally, candidates must submit a comprehensive Statement of Purpose for joining the NHRC online short-term internship along with an application form.

The necessary documents for the internship include academic transcripts, a statement of purpose, and a recommendation letter.

Upon completion of the internship, students will receive a stipend of 2000 INR along with a certificate of participation.

The deadline for applications is April 18, 2024.

## निसिथ प्रमाणिक का ईसी से आग्रह, मतदान के दिन बंगाल के मंत्री की गतिविधियों पर रोक लगाएं

<https://www.newsnationtv.com/india/hindi-restrict-bengal-miniter-movement-on-the-1t-phae-polling-day-niith-pramanik-urges-eci-20240417115105-20240417133216-459583.html>

निसिथ प्रमाणिक का ईसी से आग्रह, मतदान के दिन बंगाल के मंत्री की गतिविधियों पर रोक लगाएं

कोलकाता: कूच बिहार से भाजपा के मौजूदा सांसद निसिथ प्रमाणिक ने बुधवार को चुनाव आयोग (ईसी) से शुक्रवार को मतदान के दिन पश्चिम बंगाल के मंत्री उदयन गुहा की आवाजाही पर रोक लगाने की मांग की।

राज्य मंत्री होने के अलावा, गुहा कूच बिहार लोकसभा के अंतर्गत आने वाले सात में से एक दिनहाटा विधानसभा क्षेत्र से पार्टी के विधायक भी हैं।

मुख्य निर्वाचन अधिकारी (सीईओ) के सूत्रों ने कहा, आयोग को दिए अपने आवेदन में निसिथ प्रमाणिक ने दावा किया है कि आदर्श आचार संहिता लागू होने के बाद भी गुहा ने उन पर दो बार हमला कराने में महत्वपूर्ण भूमिका निभाई।

प्रमाणिक ने यह भी दावा किया कि 2021 विधानसभा चुनाव के बाद पश्चिम बंगाल में हिंसा पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की रिपोर्ट में गुहा का नाम शामिल था।

प्रमाणिक दावा कि गुहा नफरत भरे संदेश फैलाने के लिए बदनाम हैं। उन्होंने आयोग से यह सुनिश्चित करने का अनुरोध किया कि गुहा मतदान के दिन अपने इलाके से बाहर न निकल सकें।

डिस्कलेमर: यह आईएनएस न्यूज फीड से सीधे पब्लिश हुई खबर है. इसके साथ न्यूज नेशन टीम ने किसी तरह की कोई एडिटिंग नहीं की है. ऐसे में संबंधित खबर को लेकर कोई भी जिम्मेदारी न्यूज एजेंसी की ही होगी.